



21

% 06.02.2009

Present: Mr Rajiv K Garg with Mr Vineet Garg for the petitioner.
Ms Suruchi Aggarwal with Mr Abhinav Anand for the respondent.

+CM No. 1637/2009 (exemption)

* Allowed subject to all just exceptions.

CM stands disposed of.

W.F.C) No. 747/2009 & CM No. 1636/2009 (stay)

After some hearing learned counsel for the Revenue rightly submits that the applications of the petitioner dated 20.01.2009 and 21.01.2009 shall be heard and disposed of and no coercive steps for the recovery of tax shall be taken pursuant to order dated 29.12.2008.

Writ petition stands disposed of.

Dasti.

VIKRAMAJIT SEN, J

RAJIV SHAKDHER, J

February, 06, 2009
mb